The Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960

Act 3 of 1960

Keyword(s):
Legislative Assembly, Maintenance, Residence, Speaker and Deputy Speaker

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

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GUJARAT ACT No. III OF 1960 — An Act to provide for the salaries and allowances of the Speaker and the Deputy Speaker of the Gujarat Legislative Assembly and certain other matters

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 19th September 1960, is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT No. III OF 1960

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 22nd September 1960.)

An Act to provide for the salaries and allowances of the Speaker and the Deputy Speaker of the Gujarat Legislative Assembly and certain other matters.

WHEREAS it is expedient to provide for the determination of the salaries and allowances of the Speaker and the Deputy Speaker of the

IV-Extra—7 (Mono)
Gujarat Legislative Assembly and other matters hereinafter appearing; it is hereby enacted in the Eleventh Year of Republic of India as follows:

1. (1) This Act may be called the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960.

(2) It shall come into force on the 1st day of May 1960.

Definitions.

2. In this Act, unless there is anything repugnant in the subject or context—

(a) "Assembly" means the Gujarat Legislative Assembly;

(b) "maintenance" in relation to a residence includes the payment of rates and taxes due to Government or any local authority and the provision of electricity, gas and water;

(c) "residence" includes the staff quarters and other buildings appurtenant thereto and the gardens thereof;

(d) "rules" or "orders" means rules or orders respectively made under this Act;

(e) "Speaker" and "Deputy Speaker" mean respectively the Speaker and Deputy Speaker of the Assembly.

Salary of Speaker.

3. There shall be paid to the Speaker a salary of Rs. 1,100 per month.

Residence of Speaker.

4. (1) The Speaker shall be entitled, without payment of rent, to the use of a furnished residence in Ahmedabad throughout his term of office and for a period of fifteen days immediately thereafter, or in lieu of such residence a house allowance at the rate of Rs. 250 per month.

(2) No charge shall fall on the Speaker personally in respect of the maintenance of any residence provided under this section.

(3) The expenditure on furnishing the residence provided under this section shall be on such scale as may be determined by rules or orders.

Conveyance for Speaker.

5. (1) The State Government may, from time to time for the use of the Speaker purchase and provide a motor car and other suitable conveyance, upon such conditions as regards their maintenance and repairs as may be determined by rules or orders.

(2) There shall also be paid to the Speaker a conveyance allowance at the rate of Rs. 250 per month.

Travelling and daily allowances.

6. The Speaker shall be entitled to travelling and daily allowances while touring on public business at such rates and upon such conditions as may be determined by rules or orders.

Medical Attendance.

7. Subject to rules or orders the Speaker and the members of the family of the Speaker, who are residing with and dependant on him, shall be entitled, free of charge, to accommodation in hospitals maintained by the State Government and to medical attendance and treatment.

Explanation. — For the purposes of this section, the expression "a member of the family" means the husband, wife, son, daughter, father, mother, brother or sister.
8. The Speaker shall not practise any profession or engage in any trade or undertake for remuneration any employment other than his duties as Speaker.

9. Notwithstanding anything contained in any law for the time being in force determining the salaries and allowances of the members of the Assembly, the Speaker shall not be entitled to receive any salary or allowances under such law, although such Speaker is a member of the Assembly.

10. There shall be paid to the Deputy Speaker a salary of Rs. 300 per month.

11. Nothing in this Act shall be deemed to debar the Deputy Speaker from being entitled to receive any salary or allowances as a member of the Assembly under any law for the time being in force determining the salaries and allowances of the members of the Assembly.

12. Subject to the provisions of section 11, the Deputy Speaker shall be entitled to travelling and daily allowances while touring on public business at such rates and upon such conditions as may be determined by rules or orders.

13. (1) The State Government may make rules or orders for carrying out the purposes of this Act.

(2) Any rule or order made under this section may be made so as to be retrospective to any date not earlier than the 1st day of May 1960.

(3) Rules or orders made under this section shall have effect as if enacted in this Act.

14. The Gujrat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Ordinance, 1960 is hereby repealed and the provisions of sections 7 and 25 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment.
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 13th April 1964 is hereby published for general information.

AKBAR S. SARELA,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 12 OF 1964

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 15th April 1964.)

An Act to amend the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960.

It is hereby enacted in the Fifteenth Year of the Republic of India as follows:—

1. This Act may be called the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances (Amendment) Act, 1964.

2. In the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960, after section 7, the following shall be inserted, namely:

"7A. There shall be placed at the disposal of the Speaker a sum of Rs. 3,000 per year as sumptuary allowance."
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 24th April, 1972 is hereby published for general information.

N. C. BUCH,
Deputy Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 4 OF 1972.

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 1st May 1972).

An Act to amend the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960.

It is hereby enacted in the Twenty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances (Amendment) Act, 1972.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. In section 4 of the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960 (hereinafter referred to as “the principal Act”) in sub-section (l), for the words “in Ahmedabad” the word “in Gandhinagar” shall be substituted.
3. In section 5 of the principal Act,—

(I) after sub-section (I), the following sub-section shall be inserted, namely:—

"(IA) Where, under sub-section (I), the State Government has provided for the use of the Speaker a motor car or other conveyance, it shall also provide to him, free of charge, the services of a driver for such car or conveyance."

(2) in sub-section (2), for the figures "250" the figures "150" shall be substituted.

4. In section 13 of the principal Act, after sub-section (3), the following sub-sections shall be added, namely:

"(4) All rules and orders made under this section shall be laid for not less than thirty days before the State Legislature as soon as possible after they are made and shall be subject to rescission by the State Legislature or such modifications as the State Legislature may make during the session in which they are so laid, or the session immediately following.

(5) Any rescission or modification so made by the State Legislature shall be published in the Official Gazette and shall thereupon take effect."
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 1st April, 1982 is hereby published for general information.

J. P. VASAVADA,
Joint Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 18 OF 1982

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 1st April, 1982).

An Act further to amend the laws relating to salaries and allowances of Speaker of Gujarat Legislative Assembly and Ministers.

It is hereby enacted in the Thirty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Gujarat Salaries and Allowances of Speaker of Gujarat Legislative Assembly and Ministers Laws (Amendment) Act, 1982.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.
2. In the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960 (hereinafter in section 3 referred to as “the principal Act”) after section 6, the following sections shall be inserted, namely:

"6A. Subject to any rules or orders made in this behalf by the State Government,—

(a) the Speaker shall be entitled to travelling allowance for himself and the members of his family and for the transport of his and his family’s effects in respect of the journey to Gandhinagar from his usual place of residence outside Gandhinagar for assuming office;

(b) the Speaker and members of his family shall be entitled to travelling allowance for himself or themselves and for the transport of effects of the Speaker or, as the case may be, his family in respect of the journey from Gandhinagar to his usual place of residence outside Gandhinagar on the Speaker ceasing to hold his office.

Explanation.—For the purposes of this section the expression “a member of the family” shall have the same meaning as assigned to it in section 7 and the word “family” shall be construed accordingly.

6B. (1) The Speaker shall during the term of his office be entitled to have a telephone installed at Government cost at the place of residence at Gandhinagar.

(2) No charge shall fall on the Speaker personally in respect of installation of, initial deposit for, rental charges for maintenance of, and calls made from, the telephone installed under sub-section (1).

3. In the principal Act, in section 7A, for the figures “3,000” the figures “10,000” shall be substituted.

4. In the Gujarat Ministers’ Salaries and Allowances Act, 1960 (hereinafter in section 5 referred to as “the principal Act”), after section 9, the following sections shall be inserted, namely:

"9A. Subject to any rules or orders made in this behalf by the State Government,—

(a) a Minister and a Deputy Minister shall be entitled to travelling allowance for himself and the members of his family and for the transport of his and his family’s effects in respect of the journey to Gandhinagar from his usual place of residence outside Gandhinagar for assuming office;

(b) a Minister or Deputy Minister and members of his family shall be entitled to travelling allowance for himself or themselves and for the transport of effects of the Minister, Deputy Minister or, as the case may be, his family in respect of the journey from Gandhinagar to his usual place of residence outside Gandhinagar on the Minister or the Deputy Minister ceasing to hold his office."
Explanations.—For the purposes of this section the expression "a member of the family" shall have the same meaning as assigned to it in section 10 and the "family" shall be construed accordingly.

9B. (1) Every Minister and Deputy Minister shall during the term of his office be entitled to have a telephone installed at Government cost at the place of residence at Gandhinagar.

(2) No charge shall fall on the Minister and the Deputy Minister personally in respect of installation of, initial deposit for, rental charges for, maintenance of, and calls made from, the telephone installed under sub-section (1).

5. In the principal Act, in section 11, for the figures "10,000" the figures "25,000" shall be substituted.
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 4th August, 1988 is hereby published for general information.

J. N. BHATT,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 12 OF 1988

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 4th August, 1988.)

An Act further to amend the laws relating to salaries and allowances of Speaker of Gujarat Legislative Assembly and Ministers.

It is hereby enacted in the Thirty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Gujarat Salaries and Allowances of Speaker of Gujarat Legislative Assembly and Ministers Laws (Amendment) Act, 1988.
(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

2. In the *Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960*, in section 7A, for the figures "10,000", the figures "30,000" shall be substituted.

3. In the *Gujarat Ministers' Salaries and Allowances Act, 1960*, in section 11, for the figures "25,000", the figures "75,000" shall be substituted.
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 4th April 1987 is hereby published for general information.

J. P. VASAVADA,
Secretary to the Government of Gujarat,
Legal Department

GUJARAT ACT NO. 19 OF 1987

(First published, after having received the assent of the Governor in the Gujarat Government Gazette on the 6th April, 1987)

AN ACT

further to amend the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960.

It is hereby enacted in the Thirty-eighth Year of the Republic of India, as follows:

1. This Act may be called the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances (Amendment) Act, 1987.

2. In the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960 (hereinafter referred to as “the principal Act”), in section 10, for the figures “300”, the figures “600” shall be and shall be deemed to have been substituted with effect on and from the 1st September, 1986.
3. In the principal Act, in section 11, for the words "Nothing in this Act" the words, brackets, figures and letter "Save as otherwise provided in the proviso to sub-section (2) of section 12A, nothing in this Act" shall be substituted.

4. In the principal Act, after section 12, the following section shall be inserted, namely:

"12A (1) The Deputy Speaker shall, during the term of his office be entitled to have a telephone installed at Government cost at the place where he ordinarily resides or at any other place in the State of Gujarat, which is also used by him as his residence.

(2) No charge shall fall on the Deputy Speaker personally in respect of installation of, initial deposit for, rental charges for maintenance of, and official calls made from, the telephone installed under sub-section (1):

Provided that where telephone facilities are provided to the Deputy Speaker under sub-section (1), he shall not be entitled to the telephone facilities as a Member of the Assembly under section 6A of the "Gujarat Legislative Assembly Members' (Salaries and Allowances) Act, 1960."
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor

The following Act of the Gujarat Legislature having been assented to by the Governor on the 20th February, 1991 is hereby published for general information.

R. M. MEHTA,
Secretary to the Government of Gujarat,
Legal Department.


(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 21st February, 1991).

An act further to amend the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960.

It is hereby enacted in the Forty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances (Amendment) Act, 1991.

   (2) It shall be deemed to have come into force on the 24th December, 1990.
2. In the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960 (hereinafter referred to as "the principal Act"), in section 10, for the letters and figures "Rs. 600", the letters and figures "Rs. 1800" shall be substituted.

3. In the principal Act, section 11 shall be deleted.

4. In the principal Act, in section 12,—
   (1) the words and figures "subject to the provisions of section 11" shall be deleted;
   (2) for the marginal note, the following marginal note shall be substituted, namely:
       "Travelling and Daily Allowances to Deputy Speaker."

5. In the principal Act, in section 12A,—
   (1) in sub-section (1), for the portion beginning with the words "where he ordinarily resides" and ending with the words "as his residence", the words "of residence at Gandhinagar" shall be substituted;
   (2) in sub-section (2), the proviso shall be deleted.

6. In the principal Act, after section 12A, the following sections shall be inserted, namely:

   "12B. (1) The Deputy Speaker shall be entitled, without payment of rent, to the use of a furnished residence in Gandhinagar throughout his term of office and for a period of fifteen days immediately thereafter or in lieu of such residence a house allowance at the rate of Rs. 250/- per month.
   
   (2) No charge shall fall on the Deputy Speaker personally in respect of the maintenance of any residence provided under this section.
   
   (3) The expenditure on furnishing the residence provided under this section shall be on such scale as may be determined by rules or orders.

12C. (1) The State Government may, from time to time, for the use of the Deputy Speaker purchase and provide a motor car and other suitable conveyance, upon such conditions as regards their maintenance and repairs as may be determined by rules or orders.

(2) Where, under sub-section (1), the State Government has provided for the use of the Deputy Speaker a motor car or other conveyance it shall also provide to him, free of charge, the services of a driver for such car or conveyance.
(3) There shall also be paid to the Deputy Speaker a conveyance allowance at the rate of Rs. 500/- per month.

12D. Subject to any rules or orders made in this behalf by the State Government,—

(a) the Deputy Speaker shall be entitled to travelling allowance for himself and the members of his family and for the transport of his and his family’s effects in respect of the journey to Gandhinagar from his usual place of residence outside Gandhinagar for assuming office;

(b) the Deputy Speaker and members of his family shall be entitled to travelling allowance for himself or themselves and for the transport of effects of the Deputy Speaker or, as the case may be, his family in respect of the journey from Gandhinagar to his usual place of residence outside Gandhinagar on the Deputy Speaker ceasing to hold his office.

Explanation.—For the purposes of this section, the expression “a member of the family” shall have the same meaning as assigned to it in section 7 and the word “family” shall be construed accordingly.

12E. Subject to rules or orders, the Deputy Speaker and the members of the family of the Deputy Speaker, who are residing with and dependent on him, shall be entitled, free of charge, to accommodation in hospitals maintained by the State Government and to medical attendance and treatment.

Explanation.—For the purposes of this section, the expression “a member of the family” shall have the same meaning as assigned to it in section 7 and the word “family” shall be construed accordingly.

12F. The Deputy Speaker shall not practise any profession or engage in any trade or undertake for remuneration any employment other than his duties as Deputy Speaker.

12G. Notwithstanding anything contained in any law for the time being in force determining the salaries and allowances of the members of the Assembly, the Deputy Speaker shall not be entitled to receive any salary or allowances under such law, although such Deputy Speaker is a member of the Assembly."

7. (1) The Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances (Amendment) Ordinance, 1990 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 19th September, 1986 is hereby published for general information.

J. P. VASAVADA,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 29 OF 1986

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 20th September, 1986.)

An Act further to amend laws relating to salaries and allowances of Members and Speaker of Gujarat Legislative Assembly, Ministers and Leader of the Opposition.

It is hereby enacted in the Thirty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Gujarat Salaries and Allowances of Members and Speaker of Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 1986.

(2) It shall be deemed to have come into force on the 1st September, 1986.

2. The enactments specified in column 2 of the Schedule shall be amended to the extent and in the manner specified in column 3 of the said Schedule.
SCHEDULE
(See section 2)

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Name of the enactments</th>
<th>Amendments</th>
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<tbody>
<tr>
<td>1</td>
<td></td>
<td>1. In section 3,—</td>
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<td></td>
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<td>(1) in sub-section (1), for the figures “400”, the figures “500” shall be substituted;</td>
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<td>(2) in sub-section (2), for the figures “800”, the figures “900” shall be substituted.</td>
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<td>2</td>
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<td>2. In section 4,—</td>
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<td>(1) in clause (a), for the figures “40”, the figures “70” shall be substituted;</td>
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<td>(2) in clause (b), for the figures “40”, the figures “70” shall be substituted.</td>
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<td>3</td>
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<td>3. In section 5B, in the proviso,—</td>
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<td>(1) for the figures “5000”, the figures “7500” shall be substituted; and</td>
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<td>(2) for the figures “10,000”, the figures “15,000” shall be substituted.</td>
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<td>4</td>
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<td>4. In section 6A, in sub-section (2), for the figures “200”, the figures “400” shall be substituted.</td>
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<td>5</td>
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<td>5. In section 8,—</td>
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<td>(1) after sub-section (1), the following sub-section shall be inserted, namely:—</td>
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“(2) There shall be paid to every Member a sum of Rs. 150/- per month towards the cost of services of a personal assistant that may be incurred by him as such Member.”;

(3) in sub-section (5), for the first proviso, the following proviso shall be substituted, namely:

“Provided that—

(a) a Member and the members of his family who are residing with and dependent on him shall be entitled—

(i) in a place where there is no hospital maintained by the State Government, such accommodation, medical attendance or treatment in a hospital maintained by a municipality or a panchayat; and

(ii) notwithstanding that in a place where there is a hospital maintained by the State Government, in the case of emergency to be certified by the Civil Surgeon of such hospital, to such accommodation, medical attendance or treatment in a hospital maintained by a Municipal Corporation or a municipality; and

(b) a Member shall be entitled in respect of such attendance or treatment either
in a place in the State of Gujarat where there is no hospital maintained by the State Government, a municipality or a panchayat or in a place in any part of India outside the State of Gujarat to be reimbursed by the State Government subject to such rules as may be made under section 10 in this behalf, with any amount paid by him on account of attendance and treatment taken by him or a member of his family residing with and dependant on him from any registered medical practitioner on production by him of a certificate and bills regarding the charges paid by him to such medical practitioner;",

(3) in sub-section (5A), for the figures "100", the figures "200" shall be substituted.

1. In section 3, for the figures "1600" the figures "2000" shall be substituted.

2. In section 5, in sub-section (2), for the figures "300", the figures "500" shall be substituted.


(a) for the figures "1600", the figures "2000" shall be substituted;

(b) for the figures "1400", the figures "1800" shall be substituted.
2. In section 5, in sub-section (2), for the figures "500", the figures "500" shall be substituted.

3. In section 6, for the figures "1200", the figures "1000" shall be substituted.

4. In section 8, in sub-section (2), for the figures "500", the figures "500" shall be substituted.

1. In section 3, for the figures "1600", the figures "2000" shall be substituted.

2. In section 5, in sub-section (2), for the figures "500", the figures "500" shall be substituted.
The Gujarat Government Gazette
EXTRAORDINARY
PUBLISHED BY AUTHORITY


Separate paging is given to this Part in order that it may be filed as a separate Compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 31st March, 1992 is hereby published for general information.

R. H. GORI,
Secretary to the Government of Gujarat,
Legal Department.


(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 31st March, 1992.

AN ACT

further to amend the laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition.

It is hereby enacted in the Forty-third year of the Republic of India, as follows :

1. (1) This Act may be called the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 1992.

(2) It shall come into force on the 1st April, 1992.

2. The enactments specified in column 2 of the Schedule shall be amended to the extent and in the manner specified in column 3 of the said Schedule.

IV-Extra-6-1.
<table>
<thead>
<tr>
<th>No.</th>
<th>Name of the enactments</th>
<th>Extent of Amendment</th>
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<tbody>
<tr>
<td>1</td>
<td>The Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960 (Guj. II of 1960)</td>
<td>1. In section 3,—&lt;br&gt;(1) in sub-section (1), for the figures “500”, the figures “750” shall be substituted;  &lt;br&gt;(2) in sub-section (2), for the figures “500”, the figures “750” shall be substituted.</td>
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<td>2. In section 4,—&lt;br&gt;(1) in clause (a), for the figures “70”, the figures “100” shall be substituted;  &lt;br&gt;(2) in clause (b), for the figures “70”, the figures “100” shall be substituted.</td>
<td>3. In section 6A, in sub-section (2), for the figures “400”, the figures “1200” shall be substituted.</td>
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<td>4.</td>
<td>In section 8,—&lt;br&gt;(1) in sub-section (2), for the figures “150”, the figures “600” shall be substituted;  &lt;br&gt;(2) in sub-section (5), in the first proviso,—&lt;br&gt;(A) in clause (a), for sub-clause (ii), the following sub-clause shall be substituted, namely :—</td>
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<td>“(ii) notwithstanding that in a place where there is a hospital maintained by the State Government in case of critical condition of health or emergency to be certified by the Authorised Medical Attendant of a hospital or dispensary where treatment is taken to such accommodation, medical attendance or treatment in the hospital maintained by a municipal corporation, a municipality, a panchayat or a hospital or dispensary receiving aid from the State Government; and”;</td>
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</table>
(B) for clause (b), the following clause shall be substituted, namely:

"(b) a Member shall be entitled to be reimbursed by the State Government, subject to such rules as may be made under section 10 in this behalf, with any amount paid by him on account of medical attendance and treatment taken by him or by a member of his family residing with and dependent on him, on production of a certificate and bills regarding the charges paid by him in respect of such medical attendance or treatment—

(i) from any Authorised Medical Attendant of a hospital mentioned in proviso (a)(ii) above, or

(ii) from any Registered Medical Practitioner (a) in the State of Gujarat, where there is no hospital maintained by the State Government, municipal corporation, municipality or a panchayat or a hospital or dispensary receiving aids from the State Government, or (b) in any part of India outside the State of Gujarat;"

(C) second proviso shall be deleted;

(3) in sub-section (5A), for the figures "200", the figures "400" shall be substituted.

5. For section 9, the following section shall be substituted, namely:

"9. Notwithstanding anything contained in this Act, a Minister or Deputy Minister, the Speaker or the Deputy Speaker, a salaried Parliamentary Secretary or a Government Chief Whip shall not be entitled to any salary, allowances, or provisions for residential accommodation under this Act, by reason of the fact that Minister, Deputy Minister, Speaker, Deputy Speaker, salarised Parliamentary Secretary or a Government Chief Whip is a member of the Assembly."

   Consolidated allowance to Speaker.

   1. In section 3, for the figures "2000", the figures "2500" shall be substituted.

   2. After section 3, the following section shall be inserted, namely:

   "3A. There shall be paid to the Speaker during the whole of his term of office per month a sum of Rs. 1000 as a consolidated allowance for all matters not specifically provided for by or under the provisions of this Act."

   3. In section 5, in sub-section (2), for the figures "500", the figures "1500" shall be substituted.

   4. In section 10, for the figures "1800", the figures "2300" shall be substituted.

   5. After section 10, the following section shall be inserted, namely:

   "10A. There shall be paid to the Deputy Speaker during the whole of his term of office per month a sum of Rs. 1000 as a consolidated allowance for all matters not specifically provided for by or under the provisions of this Act."

   6. In section 12C, in sub-section (3), for the figures "500", the figures "1500" shall be substituted.


   Consolidated Allowance to Ministers.

   1. In section 3,—

   (a) for the figures "2000", the figures "2500" shall be substituted;

   (b) for the figures "1800" the figures "2300" shall be substituted.

   2. After section 3, the following sections shall be inserted, namely:

   "3A. There shall be paid to each Minister during the whole of his term of office per month a sum of Rs. 1000 as a consolidated allowance for all matters not specifically provided for by or under the provisions of this Act."

   3. In section 5, in sub-section (2), for the figures "500", the figures "1500" shall be substituted.

   4. In section 6, for the figures "1600", the figures "2100" shall be substituted.
5. After section 6, the following section shall be inserted, namely:

Consolidated Allowance to Deputy Ministers.

“6A. There shall be paid to each Deputy Minister during the whole of his term of office per month a sum of Rs. 1000 as a consolidated allowance for all matters not specifically provided for by or under the provisions of this Act.”.

6. In section 8, in sub-section (2), for the figures “500”, the figures “1500” shall be substituted.


1. In section 3, for the figures “2000”, the figures “2500” shall be substituted.

2. After section 3, the following section shall be inserted, namely:

Consolidated allowance to Leader of the Opposition.

“3A. There shall be paid to the Leader of the Opposition during the whole of his term of office per month a sum of Rs. 1000 as a consolidated allowance for all matters not specifically provided for by or under the provisions of this Act.”.

3. In section 5, in sub-section (2), for the figures “500”, the figures “1500” shall be substituted.
The following Act of the Gujarat Legislature, having been assented to by the Governor on the 30th July, 1998, is hereby published for general information.

KUM. H. K. JHAKERI,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

(First published after having received the assent of the Governor in the Gujarat Government Gazette, on the 31st July, 1998.)

AN ACT

further to amend the Laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition.

It is hereby enacted in the Forty-ninth Year of the Republic of India as follows:

1. (1) This Act may be called the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 1998.

(2) It shall come into force on the 1st August, 1998.

2. The enactments specified in column 2 of the Schedule shall be amended to the extent and in the manner specified in column 3 of the said Schedule.
<table>
<thead>
<tr>
<th>No.</th>
<th>Name of the enactment</th>
<th>Extent of Amendments</th>
</tr>
</thead>
</table>
| 1   | The Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960 (Guj. II of 1960) | 1. In section 3,—
|     |                                                                                      | (1) in sub-section (1), for the figures "750", the figures "1,500" shall be substituted; |
|     |                                                                                      | (2) in sub-section (2), for the figures "750", the figures "1,500" shall be substituted. |
|     |                                                                                      | 2. In section 4, in clauses (a) and (b), for the figures "100", the figures "150" shall be substituted. |
|     |                                                                                      | 3. In section 5B,—
|     |                                                                                      | (1) for the words "first class or any other class the fare for which does not exceed that for the first class", the words "first class or by second class air conditioned" shall be substituted: |
|     |                                                                                      | (2) in the proviso,—
|     |                                                                                      | (a) for the words "or any one other member" wherever they occur, the words "and two other members" shall be substituted; |
|     |                                                                                      | (b) for the figures "7500" and "15,000", the figures "10,000" and "20,000" shall be substituted respectively; |
|     |                                                                                      | (3) in the Explanation, for the words "or any one other member" wherever they occur, the words "and two other members" shall be substituted. |
| 4   |                                                                                      | 4. In section 6,—
|     |                                                                                      | (1) in sub-section (1), for the words "be provided with one free non-transferable pass entitling him", the words "on the production of identity card, be entitled" shall be substituted; |
|     |                                                                                      | (2) in sub-section (2), for the words "such pass", the words "such identity card" shall be substituted; |
|     |                                                                                      | (3) in sub-section (3), in the proviso, for the words "or any one other member", the words "and two other members" shall be substituted. |
5. After section 6, the following section shall be inserted, namely:

"6AB. Any member may undertake or perform journey along with co-traveller by air from the nearest airport from his residence to and from in any part of India on three occasions in each year:

Provided that difference between the fare for journey by air and the fare for journey by railway by first class or by second class air conditioned, whichever is higher, shall be borne by the member."

6. In section 6AA,—

(1) for the words "or any one other member", the words "and two other members" shall be substituted;

(2) for the words "spouse or the members", the words "spouse and the members" shall be substituted.

7. In section 6A, in sub-section (2), for the figures "1200", the figures "3000" shall be substituted.

8. In section 8,—

(1) in sub-section (2), for the figures "600", the figures "2400" shall be substituted;

(2) in sub-section (5A),—

(a) for the figures "400", the figures "1600" shall be substituted;

(b) for the words "postal charges", the words "postal and stationery charges" shall be substituted.

9. In section 9,—

(1) After the words "Deputy Speaker", occurring at two places, the words "Leader of the Opposition" shall be inserted;

(2) in the marginal note, after the words "Deputy Speaker", the words "Leader of the Opposition" shall be inserted.

2. The Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960 (Guj. III of 1960).

1. In section 3, for the figures "2500", the figures "4500" shall be substituted.
<table>
<thead>
<tr>
<th>1</th>
<th>2</th>
<th>3</th>
</tr>
</thead>
<tbody>
<tr>
<td>2. In section 3A, for the figures &quot;1000&quot;, the figures &quot;3,500&quot; shall be substituted.</td>
<td></td>
<td></td>
</tr>
<tr>
<td>3. In section 5, in sub-section (2), for the figures &quot;1500&quot;, the figures &quot;3,000&quot; shall be substituted.</td>
<td></td>
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</tr>
<tr>
<td>4. After section 6A, the following sections shall be inserted, namely:—</td>
<td></td>
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</tbody>
</table>

Free transit by railway.

"6AA. The Speaker and the Deputy Speaker shall be provided with facilities which shall entitle them at any time to travel by first class or by second class air conditioned by railway in any part of India in such manner and subject to such conditions as may by rules or orders be prescribed in that behalf:

Provided that such travel by railway in any part of India outside the State of Gujarat may be availed of by the Speaker or as the case may be, by the Deputy Speaker singly or jointly with his spouse and two other members of his family residing with and dependent on him, so however, that the total distance so travelled by the Speaker or, as the case may be, the Deputy Speaker singly in any year does not exceed 10,000 kilometres and the total distance so travelled jointly by the Speaker or, as the case may be, the Deputy Speaker and his spouse and two other members of his family residing with and dependent on him in any year does not exceed 20,000 kilometres.

Explanation.—For the purpose of calculating the number of kilometres travelled by the Speaker or, as the case may be, the Deputy Speaker jointly with his spouse and two other members of his family residing with and dependent on him, outside the State of Gujarat, the number of kilometres travelled by him and by his spouse and two other members of his family residing with and dependent on him shall be counted separately.

Free transit by air.

"6AB. The Speaker and the Deputy Speaker may undertake or perform journey along with co-traveller by air from the nearest airport from his residence to and from any part of India on three occasions in each year:

Provided that difference between the fare for journey by air and the fare for journey by railway by first class or by second class air conditioned, whichever is higher, shall be borne by the Speaker or, as the case may be, by the Deputy Speaker."
5. In section 6B,—

(1) in sub-section (1), for the words "a telephone installed", the words "telephone facilities" shall be substituted;

(2) in sub-section (2), for the words "telephone installed", the words "telephone facilities provided" shall be substituted.

6. In section 7A, for the figures "30,000", the figures "60,000" shall be substituted.

7. In section 10, for the figures "2300", the figures "4,500" shall be substituted.

8. In section 10A, for the figures "1000", the figures "3,500" shall be substituted.

9. In section 12A,—

(1) in sub-section (1), for the words "a telephone installed", the words "telephone facilities" shall be substituted;

(2) in sub-section (2), for the words "telephone installed", the words "telephone facilities provided" shall be substituted.

10. In section 12C, in sub-section (3), for the figures "1500", the figures "3,000" shall be substituted.


1. In section 3, for the figures "2500" and figures "2300", the figures "4,500" shall be substituted.

2. In section 3A, for the figures "1000", the figures "3,500" shall be substituted.

3. In section 5, in sub-section (2), for the figures "1500", the figures "3,000" shall be substituted.

4. In section 6, for the figures "2100", the figures "4,500" shall be substituted.

5. In section 6A, for the figures "1000", the figures "3,500" shall be substituted.

6. In section 8, in sub-section (2), for the figures "1500", the figures "3,000" shall be substituted.

7. After section 9A, the following sections shall be inserted, namely :-
9AA. Every Minister and Deputy Minister shall be provided with facilities which shall entitle them at any time to travel by first class or by second class air-conditioned by railway in any part of India in such manner and subject to such conditions as may by rules or orders be prescribed in that behalf:

Provided that such travel by railway in any part of India outside the State of Gujarat may be availed of by a Minister or, as the case may be, a Deputy Minister singly or jointly with his spouse and two other members of his family residing with and dependent on him, so however, that the total distance so travelled by the Minister or, as the case may be, the Deputy Minister singly in any year does not exceed 10,000 kilometres and the total distance so travelled jointly by the Minister or, as the case may be, the Deputy Minister and his spouse and two other members of his family residing with and dependent on him in any year does not exceed 20,000 kilometres.

Explanation.—For the purpose of calculating the number of kilometres travelled by a Minister or, as the case may be, a Deputy Minister jointly with his spouse and two other members of his family residing with and dependent on him, outside the State of Gujarat, the number of kilometres travelled by him and by his spouse and two other members of his family residing with and dependent on him shall be counted separately.

9AB. Every Minister and the Deputy Minister may undertake or perform journey along with co-traveller by air from the nearest airport from his residence to and fro in any part of India on three occasions in each year:

Provided that difference between the fare for journey by air and the fare for journey by railway by first class or by second class air-conditioned, whichever is higher, shall be borne by the Minister or, as the case may be, the Deputy Minister.

8. In section 9B,—

(1) in sub-section (1), for the words "a telephone installed", the words "telephone facilities" shall be substituted;

(2) In sub-section (2), for the words "a telephone installed", the words "telephone facilities provided" shall be substituted.

9. In section 11, for the figures "75,000", the figures "1,50,000" shall be substituted.

1. In section 3, for the figures "2500", the figures "4,500" shall be substituted.

2. In section 3A, for the figures "1000", the figures "3,500" shall be substituted.

3. In section 5, in sub-section (2), for the figures "1500", the figures "3,000" shall be substituted.

4. In section 8, in sub-section (2), for the figures "200", the figures "500" shall be substituted.

5. After section 8, the following section shall be inserted, namely:

"8A. The Leader of the opposition shall be provided with facilities which shall entitle him at any time to travel by first class or by second class airconditioned by railway in any part of India in such manner and subject to such conditions as may by rules or orders be prescribed in that behalf:

Provided that such travel by railway in any part of India outside the State of Gujarat may be availed of by the Leader of the Opposition singly or jointly with his spouse and two other members of his family residing with and dependent on him, so however, that the total distance so travelled by the Leader of the opposition singly in any year does not exceed 10,000 kilometres and the total distance so travelled jointly by the leader of the Opposition and his spouse and two other members of his family residing with and dependent on him in any year does not exceed 20,000 kilometres.

Explanation.—For the purpose of calculating the number of kilometres travelled by the Leader of the Opposition jointly with his spouse and two other members of his family residing with and dependent on him, outside the State of Gujarat, the number of kilometres travelled by him and by his spouse and two other members of his family residing with and dependent on him shall be counted separately."
<table>
<thead>
<tr>
<th>1</th>
<th>2</th>
<th>3</th>
</tr>
</thead>
<tbody>
<tr>
<td>Free transit by air.</td>
<td></td>
<td>8B. The Leader of the Opposition may undertake or perform journey along with co-traveller by air from the nearest airport from his residence to and fro in any part of India on three occasions in each year:</td>
</tr>
</tbody>
</table>

Provided that difference between the fare for journey by air and the fare for journey by railway by first class or by second class air conditioned, whichever is higher, shall be borne by the Leader of the Opposition."
PART - IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 23rd March, 2005 is hereby published for general information:--

S. S. PARMAR,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department,

GUJARAT ACT NO. 23 OF 2005.
(First published, after having received the assent of the Governor in the "Gujarat Government Gazette", on the 23rd March, 2005.

AN ACT

further to amend the laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition.

It is hereby enacted in the Fifty-sixth Year of the Republic of India as follows:--

1. (1) This Act may be called the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 2005.
(2) It shall come into force on the 1st April, 2005.

2. The enactments specified in column 2 of the Schedule shall be amended to the extent and in the manner specified in column 3 of the said Schedule.

Short title and commencement.

Amendment of certain enactments.
SCHEDULE

(See section 2)

<table>
<thead>
<tr>
<th>No.</th>
<th>Name of the enactment.</th>
<th>Extent of amendments.</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>The Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960 (Guj.II of 1960).</td>
<td>1. For section 3, the following section shall be substituted, namely:-</td>
</tr>
</tbody>
</table>

Salaries to be paid to Members and consolidated allowance.

"3. (1) There shall be paid to each Member during the whole of his term of office, a salary per month at the rate of minimum basic pay payable to a Class I officer in the lower rung of the State Government.

(2) There shall be paid to each Member during the whole of his term of office per month, the consolidated allowance on the aggregate amount of the pay, cost of telephone charges, services of personal assistant and postal and stationery charges referred to in sub-section (1) of this section, sub-section (2) of section 6A and sub-sections (2) and (5A) of section 8 respectively, at the rate of dearness allowance applicable to the employees of the State Government.

Explanation.- For the purpose of this sub-section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date.".

2. In section 4, in clauses (a) and (b), for the figures "150", the figures "200" shall be substituted.

3. In section 6A, in sub-section (2), for the figures "3,000", the figures "4,000" shall be substituted.
4. In section 8,--

(1) in sub-section (2), for the figures "2,400", the figures "3,000" shall be substituted;

(2) in sub-section (5A), for the figures "1,600", the figures "3,000" shall be substituted.

1. In section 3,--

(1) for the figures "4,500", the figures "10,000" shall be substituted;

(2) the following proviso shall be added, namely :-

"Provided that where the salary of the Members of the Assembly increases by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the salary to be paid to the Speaker shall be increased in proportion to the increase in the salary of the Member of the Assembly."

2. In section 3A, for the figures "3,500", the figures "7,000" shall be substituted.

3. After section 3A, the following new section shall be inserted, namely :-

"3B. There shall be paid to the Speaker during the whole of his term of office per month the dearness allowance on the aggregate amount of the salary, consolidated allowance and the conveyance allowance referred to in sections 3, 3A and sub-section (2) of section 5 respectively, at the rate of dearness allowance applicable to the employees of the State Government.

Explanation.- For the purpose of this section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date."
4. In section 5, in sub-section (2), for the figures "3,000", the figures "4,000" shall be substituted.

5. In section 10,

(1) for the figures "4,500", the figures "10,000" shall be substituted;

(2) the following proviso shall be added, namely :-

"Provided that where the salary of the Members of the Assembly increases by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the salary to be paid to the Deputy Speaker shall be increased in proportion to the increase in the salary of the Member of the Assembly."

6. In section 10A, for the figures "3,500", the figures "7,000" shall be substituted.

7. After section 10A, the following new section shall be inserted, namely :-

"10B. There shall be paid to the Deputy Speaker during the whole of his term of office per month the dearness allowance on the aggregate amount of the salary, consolidated allowance and the conveyance allowance referred to in sections 10, 10A and sub-section (3) of section 12C respectively, at the rate of dearness allowance applicable to the employees of the State Government.

Explanation.- For the purpose of this section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date."
8. In section 12C, in sub-section (3), for the figures "3,000", the figures "4,000" shall be substituted.


1. In section 3,-

(1) for the figures "4,500" occurring at two places, the figures "10,000" shall be substituted;

(2) the following proviso shall be added, namely:

"Provided that where the salary of the Members of the Assembly increases by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the salary to be paid to the Minister shall be increased in proportion to the increase in the salary of the Member of the Assembly."

2. In section 3A, for the figures "3,500", the figures "7,000" shall be substituted.

3. After section 3A, the following new section shall be inserted, namely:

"3B. There shall be paid to each Minister during the whole of his term of office per month the dearness allowance on the aggregate amount of the salary, consolidated allowance and the conveyance allowance referred to in sections 3, 3A and sub-section (2) of section 5 respectively, at the rate of dearness allowance applicable to the employees of the State Government.

Explanation.- For the purpose of this section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date."

4. In section 5, in sub-section (2), for the figures "3,000", the figures "4,000" shall be substituted.
5. In section 6,-

(1) for the figures "4,500", the figures "10,000" shall be substituted;

(2) the following proviso shall be added, namely: -

"Provided that where the salary of the Members of the Assembly increases by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the salary to be paid to the Deputy Minister shall be increased in proportion to the increase in the salary of the Member of the Assembly."

6. In section 6A, for the figures "3,500", the figures "7,000" shall be substituted.

7. After section 6A, the following new section shall be inserted, namely:-

"6B. There shall be paid to each Deputy Minister during the whole of his term of office per month the dearness allowance on the aggregate amount of the salary, consolidated allowance and the conveyance allowance referred to in sections 6, 6A and sub-section (2) of section 8 respectively, at the rate of dearness allowance applicable to the employees of the State Government.

Explanation.- For the purpose of this section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date.

8. In section 8, in sub-section (2), for the figures "3,000", the figures "4,000" shall be substituted.
1. In section 3,-

(1) for the figures "4,500", the figures "10,000" shall be substituted;

(2) the following proviso shall be added, namely :-

"Provided that where the salary of the Members of the Assembly increases by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the salary to be paid to the Leader of Opposition shall be increased in proportion to the increase in the salary of the Member of the Assembly."

2. In section 3A, for the figures "3,500", the figures "7,000" shall be substituted.

3. After section 3A, the following new section shall be inserted, namely :-

"3B. There shall be paid to the Leader of the Opposition during the whole of his term of office per month the dearness allowance on the aggregate amount of the salary, consolidated allowance and the conveyance allowance referred to in sections 3, 3A and sub-section (2) of section 5 respectively, at the rate of dearness allowance applicable to the employees of the State Government.

Explanation.- For the purpose of this section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date."

4. In section 5, in sub-section (2), for the figures "3,000", the figures "4,000" shall be substituted.

5. In section 8, in sub-section (2), for the figures "500", the figures "1,000" shall be substituted.
The following Act of the Gujarat Legislature, having been assented to by the Governor on the 3rd March, 2017 is hereby published for general information.

K. M. LALA,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 2 OF 2017.
(First published, after having received the assent of the Governor, in the "Gujarat Government Gazette", on the 6th March, 2017).

AN ACT

further to amend the laws relating to Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition.

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:-
1. (1) This Act may be called the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 2017.

(2) It shall be deemed to have come into force on the 20th December, 2016.

2. In the Gujarat Legislative Assembly Members’ Salaries and Allowances Act, 1960, in section 8,-
   (i) sub-section (5) shall be deleted;
   (ii) Explanation (2) shall be deleted.

3. In the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960, section 7 and section 12E shall be deleted.

4. In the Gujarat Ministers’ Salaries and Allowances Act, 1960, section 10 shall be deleted.

5. In the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, section 7 shall be deleted.

6. In the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, in section 12, in sub-section (2), clause (c) shall be deleted.

7. (1) The Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Ordinance, 2016 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Gujarat Legislative Assembly Members’ Salaries and Allowances Act, 1960, the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960, the Gujarat Ministers’ Salaries and Allowances Act, 1960 or, as the case may, the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, as amended by the said Ordinance, shall be deemed to have been done or taken under the said Acts as amended by this Act.

Gujarat Government Central Press, Gandhinagar
PART IV
Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 11th October, 2018 is hereby published for general information.

K. M. LALA,
Secretary to the Government of Gujarat, Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 18 OF 2018.
(First published, after having received the assent of the Governor, in the "Gujarat Government Gazette", on the 12th October, 2018).

AN ACT

further to amend the laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition.

It is hereby enacted in the Sixty-ninth year of the Republic of India as follows:-

1. (1) This Act may be called the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 2018. 
(2) It shall be deemed to have come into force on the 22nd December, 2017.
2. The enactments specified in column 2 of the Schedule shall be amended to the extent and in the manner specified in column 3 of the said Schedule.

**SCHEDULE**

(See section 2)

<table>
<thead>
<tr>
<th>No.</th>
<th>Name of the enactment.</th>
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</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>The Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960 (Guj. II of 1960).</td>
<td>1. For section 3, the following section shall be substituted, namely:-</td>
</tr>
</tbody>
</table>

   Salaries to be paid to Members and dearness allowance.

   “3. (1) There shall be paid to each Member during the whole of his term of office, a basic salary per month at the rate of minimum basic pay payable to the Deputy Secretary of the State Government in Sachivalaya.

   (2) There shall be paid to each Member during the whole of his term of office per month, the dearness allowance on the amount of the basic salary referred to in sub-section (1) at such rate as is being paid to the employees of the State Government from time to time.”. |

2. In section 4, in clauses (a) and (b), for the figures "200", the figures "1,000" shall be substituted.

3. In section 6A, for sub-section (2), the following shall be substituted, namely:-

   “(2) There shall be paid to every member a sum of Rs.7,000 per month to meet with the telephone expenses including that of the mobile phone.”. |

4. In section 8,--

   (1) in sub-section (2), for the figures "3,000", the figures "20,000" shall be substituted;

   (2) in sub-section (5A), for the figures "3,000", the figures "5,000" shall be substituted.
2. The Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960 (Guj. III of 1960).

1. For section 3, the following section shall be substituted, namely:-

"3. (1) There shall be paid to the Speaker 25% more basic salary per month than the basic salary payable to a Member of the Assembly by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960.

(2) There shall be paid to the Speaker during the whole of his term of office per month the dearness allowance on the amount of the basic salary referred to in sub-section (1) at such rate as is being paid to the employees of the State Government from time to time."

2. In section 3A, for the figures "7,000", the figures "20,000" shall be substituted.
3. Section 3B shall be deleted.
4. In section 5, in sub-section (2), for the figures "4,000", the figures "7000" shall be substituted.
5. For section 10, the following section shall be substituted, namely:-

"10. (1) There shall be paid to the Deputy Speaker 25% more basic salary per month than the basic salary payable to a Member of the Assembly by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960.

(2) There shall be paid to the Deputy Speaker during the whole of his term of office per month the dearness allowance on the amount of the basic salary referred to in sub-section (1) at such rate as is being paid to the employees of the State Government from time to time."
6. In section 10A, for the figures "7,000", the figures "20,000" shall be substituted.
7. Section 10B shall be deleted.
8. In section 12C, in sub-section (3), for the figures "4,000", the figures "7,000" shall be substituted.

1. For section 3, the following section shall be substituted, namely:-


Salaries and dearness allowance of Ministers and Ministers of State.

3. (1) There shall be paid to the Minister 25% more basic salary per month than the basic salary payable to a Member of the Assembly by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960.

(2) There shall be paid to the Minister during the whole of his term of office per month the dearness allowance on the amount of the basic salary referred to in sub-section (1) at such rate as is being paid to the employees of the State Government from time to time.

2. In section 3A, for the figures "7,000", the figures "20,000" shall be substituted.
3. Section 3B, shall be deleted.
4. In section 5, in sub-section (2), for the figures "4,000", the figures "7,000" shall be substituted.
5. For section 6, the following section shall be substituted, namely:-

Salaries and dearness allowance of Deputy Ministers.

6 (1) There shall be paid to the Deputy Minister 25% more basic salary per month than the basic salary payable to a Member of the Assembly by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960.

(2) There shall be paid to the Deputy Minister during the whole of his term of office per month the
dearness allowance on the amount of the basic salary referred to in sub-section (1) at such rate as is being paid to the employees of the State Government from time to time.”.

6. In section 6A, for the figures "7,000", the figures "20,000" shall be substituted.

7. Section 6B shall be deleted.

8. In section 8, in sub-section (2), for the figures "4,000", the figures "7,000" shall be substituted.

1. For section 3, the following section shall be substituted, namely:

   3. (1) There shall be paid to the Leader of the Opposition 25% more basic salary per month than the basic salary payable to a Member of the Assembly by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960."

   (2) There shall be paid to the Leader of the Opposition during the whole of his term of office per month the dearness allowance on the amount of the basic salary referred to in sub-section (1) at such rate as is being paid to the employees of the State Government from time to time.”.

2. In section 3A, for the figures "7,000", the figures "20,000" shall be substituted.

3. Section 3B shall be deleted.

4. In section 5, in sub-section (2), for the figures "4,000", the figures "7,000" shall be substituted.

5. In section 8, in sub-section (2), for the figures "1,000", the figures "10,000" shall be substituted.
PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 29th September, 2020 is hereby published for general information.

K. M. LALA,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 7 OF 2020.

(First published, after having received the assent of the Governor, in the "Gujarat Government Gazette", on the 30th September, 2020).

AN ACT

further to amend the laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly and of Ministers and Leader of the Opposition.

It is hereby enacted in the Seventy-first Year of the Republic of India as follows:

1. (1) This Act may be called the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 2020.

Short title and commencement.
(2) It shall be deemed to have come into force on the 8th April, 2020.

2. In the Gujarat Legislative Assembly Members’ Salaries and Allowances Act, 1960, in section 3, after sub-section (1), the following sub-section shall be inserted, namely:-

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to each Member 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020.”.

3. In the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960,-

(i) in section 3, after sub-section (1), the following sub-section shall be inserted, namely:-

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Speaker 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020.”.

(ii) in section 10, after sub-section (1), the following sub-section shall be inserted, namely :-

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Deputy Speaker 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020.”.

4. In the Gujarat Ministers’ Salaries and Allowances Act, 1960,-

(i) in section 3, after sub-section (1), the following sub-section shall be inserted, namely:-

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Minister 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020.”.
in section 6, after sub-section (1), the following sub-section shall be inserted, namely :-

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Deputy Minister 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020.”.

5. In the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, in section 3, after sub-section (1), the following sub-section shall be inserted, namely :-

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Leader of the Opposition 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020.”.

6. (1) The Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Ordinance, 2020 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Gujarat Legislative Assembly Members’ Salaries and Allowances Act, 1960, the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960, the Gujarat Ministers’ Salaries and Allowances Act, 1960, or as the case may, the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, as amended by the said Ordinance, shall be deemed to have been done or taken under the said Acts as amended by this Act.

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